

National Company Law Tribunal

Allahabad Bench

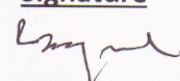
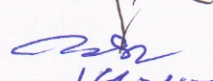
CP NO.50/2016

CA NO.32/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE COMPANY: Subhadra Trade and Finance Limited

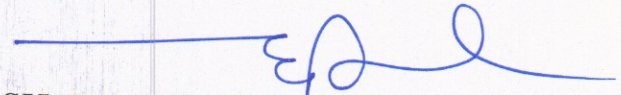
SECTION OF THE COMPANIES ACT: u/s 391 & 394 of companies act,1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R.P. Agarwal	Adv.		
<u>2.</u>	M.K. Bagri	OL, Mtd	OL, Mtd & RD (Mtd)	 16/2/17

Order dated 16.02.2017

CP No.50/2016 CA No.32/2016 Subhadra Trade and Finance Limited

Mr. R.P. Agarwal represents the petitioner, Learned Official Liquidator represents the office of the Central Govt., through Regional Director. He informs that affidavit of RD in this matter has already been filed. Hence, the case is to be fixed for hearing. Meanwhile the learned counsel for the petitioner intimates that he has received some instruction from the parties to withdraw the present petition. Keeping in view of this development the counsel is advised to file a formal memo for withdrawal of the petition. A copy of the same to be forwarded to the office of the OL so as to enable him to furnish its comments/objection, if any. The matter be listed on 3rd March, 2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 16.02.2017